

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. SHWETA HOUSING AND HOSPITALITY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	Shweta Housing and Hospitality Private Limited
2.	Date of incorporation of corporate debtor	18 April 2007
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies – Mumbai
4.	Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	U70100MH2007PTC170053
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Sharma Bungalow, Hiranandani Complex Bhd Lake Castle View Bldg, Powai, Mumbai City, Mumbai, Maharashtra, India, 400076
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 18-12-2023
7.	Estimated date of closure of insolvency resolution process	14/06/2024 180 days starting from the date of commencement of Corporate Insolvency Resolution Process
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anup Kumar Singh IBBI/IPA-001/IP-P00153/2017-2018/10322
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 4th Floor, Flat 4A, Bidyaraj Niket, 22/28A, Manohar Pukur Road, Near Deshapriya Park, Kolkata, West Bengal, 700029. Email: anup_singh@stellarinsolvency.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Stellar Insolvency Professionals LLP, Suite 1B, 1 st Floor, 22/28A, Manoharpukur Road, Deshopriya Park, Kolkata-700029 Email: shwetahousingandhospitality@gmail.com
11.	Last date for submission of claims	01/01/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	Not Applicable as per information available with IRP
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	a) Web Link: https://www.ibbi.gov.in/home/downloads Address: Stellar Insolvency Professionals LLP, Suite 1B, 1 st Floor, 22/28A, Manoharpukur Road, Deshopriya Park, Kolkata-700029. Email: shwetahousingandhospitality@gmail.com

	b) NA
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Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of the Corporate Insolvency Resolution Process of **M/s. Shweta Housing and Hospitality Private Limited on 18-12-2023.**

The creditors of **M/s. Shweta Housing and Hospitality Private Limited** is hereby called upon to submit their claims with proof on or before **01/01/2024** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of an authorized representative from among the three insolvency professionals listed against entry No. 13 to act as an authorized representative of the class in Form CA - Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Mr. Anup Kumar Singh

Interim Resolution Professional

Date and Place: 20th December, 2023, Kolkata

● ADDING MORE AI-POWERED FEATURES

Google Maps tailors visuals for Indian user preferences

NANDAGOPAL RAJAN
New Delhi, December 19

"EXPECTATIONS OF USERS are changing... global youth have different expectations... they actually want things to be more visual, more immersive. That's what is engaging for them. We are recognising this pattern all over the world," Miriam Karthika Daniel, vice-president (Maps Experiences), Google, sums up how Google Maps is changing with the times compared to when a simple map would do.

"In places like India, voice and visual experiences are actually valuable. India is the number one country where people search using voice. It's much easier for people to use their local vernacular language to search. So we want to support more and more of these visual and immersive use cases," she told *indianexpress.com* in an interview, adding how the deployment of Street View, now in over 3,000 Indian cities, is actually making it possible for Google to bring some of these visual and immersive use cases to the country.

While Google is using AI and imagery from local partners, Genesys International and Tech Mahindra, to enable Streetview, it is also launching Lens in Maps across 15 Indian cities by January 2024 letting users get more information about businesses on Android phones by simply pointing the camera down a street. Similarly, Live View Walking Navigation will give users arrows, directions, and distance markers overlaid on the Maps screen in over 3,000 cities for Android users.

For Google, which has been

SMOOTHER RIDE

- Emphasis on visual and immersive experiences
- Voice and visual experiences valued in India
- Expansion of Street View in Indian cities

MIRIAM KARTHIKA DANIEL, V-P (Maps Experiences), Google

IN PLACES LIKE INDIA, VOICE AND VISUAL EXPERIENCES ARE ACTUALLY VALUABLE. INDIA IS THE NUMBER ONE COUNTRY WHERE PEOPLE SEARCH USING VOICE.



using AI maps "for nearly a decade", the technology has allowed it to "map millions of kilometres of urban and rural roads and more than 300 million buildings". This is serving millions of users daily, on average surfacing over 50 million searches across multiple languages, and powering over 2.5 billion kms of directions every single day on Google Maps in India, a Google Maps blog post elaborated. With the help of AI, Google has now put over 30 million businesses and places on its maps, enabling over 900 million connections a month between consumers and businesses.

"Our AI technology has made commute decisions more seamless, helping people

choose the most time-efficient route with traffic predictions," the blog post said, citing the example of Project Greenlight which analyses traffic patterns to support cities in optimising the traffic flow at intersections. "ETAs have slightly more error bars in India because there's a mix of vehicle modes and traffic congestion is high. So we constantly have models that are looking at trips and trip outcomes. What did we predict at the beginning of the trip and what was the outcome at the end of the trip," Daniel explained, adding that it is "continuously self-learning and updating itself".

Daniel said if Google can learn and solve some of the problems adequately in India, they can also take it to many parts of Africa and Latin America where there are similar patterns in traffic. "We have teams in India that are solving these problems almost on a real-time basis. And then we are doing that here because this is probably hitting the highest complexity for now," she explained.

Catering to specific Indian needs, Google Maps will now have places of worship, medical facilities and government services in the country. It is also using these to launch an India-first innovation in the form of address descriptors that help local users understand addresses better than they do in real life. So, when a user drops a pin and shares it with someone, Google Maps will automatically find up to five of the most relevant landmarks and area names around your pinned address for reference helping users navigate into unfamiliar areas. This feature will launch in 75 cities early next year.

Uncle saw potential, CSK spent ₹8.40 cr for Rinku Singh-like finisher Rizvi

PRATYUSH RAJ
New Delhi, December 19

HASEEN RIZVI HAD banned his brother-in-law Tankeeb Akhtar from entering their house. Reason: Tankeeb, a failed cricketer himself, had seen potential in his nephew Sameer Rizvi and wanted him to play for India.

On Tuesday, Mamu Tankeeb came one step closer to his dream. The Meerut-resident Sameer was picked for ₹8.40 crore by Chennai Super Kings after intense bidding to become the day's highest earning uncapped player.

"Mamu was always there with me. If I think maybe there would be barely 14 days in the past 14 years when he wasn't with me at the ground," Sameer tells *The Indian Express*.

"He had more belief in me than I ever had. He forced me to sit and watch the auction. I never wanted to watch it, but he made me watch it and I am glad that he did," shares the youngster.

For years, Tankeeb stopped visiting his sister's house because of his brother-in-law's taunts. He visited his brother-in-law three years ago when a 16-year-old Sameer made his



Sameer was picked for ₹8.40 crore by Chennai Super Kings after intense bidding to become the day's highest earning uncapped player

Ranji Trophy debut.

Mat bigaad usey, khud ki tarah mat bana, cricket se kya mila tujhe (Don't spoil him. Don't make him like you. What have you gained from playing cricket)? These were the words my brother-in-law used to say to me whenever he would see me," laughs Tankeeb.

"Back then, it used to hurt me a lot. Today, we laughed a lot on this topic. Sameer's father is not well for the past three years. He suffered a brain haemorrhage days before Sameer made his Ranji debut."

"Today, my brother-in-law held my hand and cried like a kid. It is a very emotional moment for our family," he says.

Tankeeb says the price tag

has put even more responsibility on his shoulders, as he doesn't want Sameer to be carried away.

Ina paisa is umar mein, thoda dar lag raha hai mujhe (So much money at such an age, I am a bit scared). As a coach my role is over. Now he will get more qualified coaches at Uttar Pradesh, National Cricket Academy and Chennai Super Kings. My job is now to keep his feet on the ground. It is going to be a tough task," laughs Tankeeb.

Sameer came to limelight in 2019-20, when former India left-arm spinner Sunil Joshi handed him a first-class debut at the age of 16.

"One of the great facets of Sameer's game is his ability to bat anywhere between Nos. 4 and 7. He is a floater, and ready to bat anywhere and has adapted to different roles as well. Just like Rinku (Singh), he has got this excellent ability to finish games," says Joshi, now the coach of Uttar Pradesh.

"The talent was always there. When he made his Ranji Trophy debut, people said that he was young but believe me, he was young. Since then, he has not only improved his game but has taken it to the next level. The rise has been staggering but I am not sur-

prised," says Joshi.

Sameer comes with a reputation for big hitting. In the Syed Mushtaq Ali T20 Trophy, he was among the top 10 six-hitters, with 18 maximums, striking at 139.89. The 20-year-old hit a six every 11 balls. In the UP T20 league, he registered the highest individual score of 122 as well as the fastest century that came off 47 balls. Among batsmen to score at least 100 runs, he had the best strike rate in the tournament at 188.80, where he was also the leading six-hitter overall. Sameer scored 455 runs, and had 35 sixes in the UP T20 League. In the Men's U-23 State A Trophy, he scored 454 runs, hit 37 sixes, the most in the tournament and led his team to the title.

"Rohit Sharma is his role model. Rohit's effortless batting has made him his fan. He used to annoy me by asking questions about whether his pull shot looked like Rohit or not. There is no similarity but he thinks that he bats like Rohit," says Tankeeb.

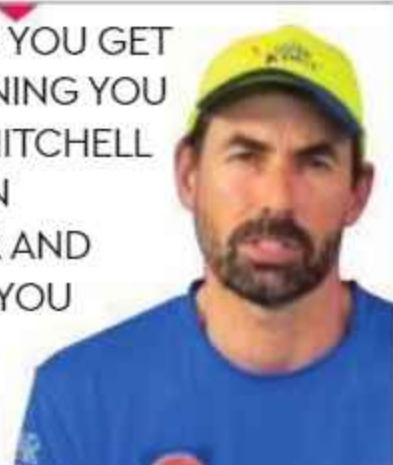
"I am happy that he is going to CSK. The reason being that just by being around MS Dhoni for three months, he will learn a lot and become a better cricketer," said Tankeeb.

WHAT EXPERTS SAY

From record-breaking buys to heartbreaking disappointments, all this happened at the IPL 2024 auction. In all, 72 players (30 overseas) were picked as the teams spent a total of ₹230.45 crore. However, experts gave mixed reactions to Tuesday's auction.

STEPHEN FLEMING, HEAD COACH, CSK

IT'S NOT JUST WHO YOU GET BUT IT IS THE PLANNING YOU DO BEHIND THAT. MITCHELL WAS OBVIOUSLY AN IMPORTANT PLAYER AND THAT CAN THROW YOU A LITTLE BIT. A LOT OF NERVES AROUND IT.



DANIEL VETTORI, HEAD COACH, SUNRISERS HYD

THE CAPTAINCY IS JUST WAIT AND SEE REALLY. WE DON'T WANT TO BURDEN GUYS AT THIS STAGE. THERE IS A LOT OF CRICKET BEFORE THE IPL, WE HAVE TO GET THROUGH THAT AND WE CAN MAKE A DECISION CLOSER TO THE TIME.



SANJAY BANGAR, HEAD OF CRICKET, PUNJAB KINGS

(CHRIS) WOAKES COVERS TWO POSITIONS FOR US - (SAM) CURRAN AND (KAGISO) RABADA. HAVING AN INDIAN SEAMER IS OF IMMENSE VALUE. HARSHAL BOWLS THROUGH THE MIDDLE AND DEATH OVERS.



ICEX
Indian Commodity Exchange Limited
Corp Office: Reliable Tech Park, 403-A, B-Wing, 4th Floor, Thane - Bazar Road, Andri, Navi Mumbai - 400708, India.
CIN: U67209GJ2009PLC0199142 Email: membership@icexindia.com Contact No: +91-22-40381500

PUBLIC NOTICE
Notice is hereby given that the following member of Indian Commodity Exchange Limited (ICEX) has applied for Surrender of its Trading Membership (TM).

Member ID	Member Name	SEBI Registration No
1274	Choice Equity Broking Private Limited	IN2000160131

Any Client/person having any claim/dispute/grievance against above member arising out of transactions in Commodities Derivatives through ICEX, may furnish details of their claim in prescribed form available on Exchange web site <https://www.icexindia.com/ig-arbitration/grievance/register-a-complaint-offline> or can email to Investor Grievance Department of the Exchange (ICEX) at the email address grievance@icexindia.com, enclosing therewith all supporting documents, within 60 days of the publication of this notice. Any claims received thereafter shall not be entertained by the Exchange.

For, Indian Commodity Exchange Limited.
Sd/-
Date: December 19, 2023
Authorised Signatory

NOTICE TATA ELXSI LIMITED
Registered Office: Tata Elxsi Limited, ITPB Road, Whitefield, Bangalore 560048, India.

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s). Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 15 days from this date else the Company will proceed to issue duplicate Certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholder	Kind of Security & Face Value	No. of Securities	Distinctive Nos.
EXA0019191	AJAY SUNDERDAS BHATIA	Equity shares & FV Rs.10/-	100	12231311 TO 12231410

Place: Mumbai
Date: 20/12/2023
Name of Shareholder : AJAY SUNDERDAS BHATIA

NOTICE
NOTICE is hereby given that the share certificate for 400 Equity Shares bearing No. 2002034 & 5959627 and distinctive nos. 339417-339616 & 1239078132-1239078331 of Mahindra & Mahindra Ltd standing in the name(s) of BATUK POPATLAL SHAH has/have been lost or mislaid and the undersigned has/ have applied to the company to issue duplicate Certificate(s) for the said shares. Any person who has a claim in respect of the said shares should lodge such claim with the company at its Registered office Gateway Building, Apollo Bunder, Mumbai 400001 within 15 days from this date else the company will proceed to issue duplicate Certificate(s).

Date: 20.12.2023
BATUK POPATLAL SHAH
Name of the Shareholder

NOTICE
NOTICE is hereby given that the Certificate (s) for 3483 Equity Shares Nos. [Certificate No 153738 / 287137 / 398303 / 484774 / 1358714] [Distinctive No 9026685-9027071/1145904961-145905347 / 583131452-583132225 / 623144541-623145314 / 1396234640-1396235800] of Larsen & Toubro Ltd standing in the name (s) of LATE GAJANAN MAHADEO GADGIL has/have been lost or mislaid and the undersigned has / have applied to the Company to issue duplicate Certificate(s) for the said shares. Any person who has any claim in respect of the said shares should write to our Registrar, KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Hyderabad-500032 within one month from this date else the company will proceed to issue duplicate Certificate(s).

Name(s) of Shareholder(s)
GAJANAN MAHADEO GADGIL
Name(s) of Legal Heir(s)
VIJAYA RAMESH SATHE
ANJALI ANIRUDDHA GOKHALE

Date: 19-12-2023
Place: Pune

ORIX LEASING & FINANCIAL SERVICES INDIA LIMITED
(formerly known as OASIS Auto Financial Services Limited)
(A Subsidiary of ORIX Auto Infrastructure Services Limited)
Regd. Office: Plot No. 94, Marol Co-operative Industrial Estate, Andheri-Kurla Road, Andheri (E), Mumbai - 400 059
Tel: + 91 22 2859 5093 / 6707 0100 | Fax: +91 22 2852 8549
Email: info@orixindia.com | www.orixindia.com | CIN: U74900MH2006PLC163937

POSSESSION NOTICE [RULE 8(1) SECURITY INTEREST (ENFORCEMENT) RULES, 2002]
Whereas,
1. The undersigned being the authorised officer of ORIX Leasing & Financial Services India Limited, under the Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002, and in exercise of powers conferred by section 13(12) of the said act read with rule 9 of THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 issued a notice dated 01.09.2021 calling upon M/S Hemraj Devkarandas Metals & Minerals Limited as borrower/ co-borrowers/ Vinit Vijay Agrawal & Ayushi Vinit Agrawal mortgagors to repay the amount mentioned in the notice being Rs. 4,29,84,484.86/- (Rupees Four Crore Twenty Nine Lac Eighty Four Thousand Four Hundred Eighty Four and Eighty Six Paise Only) within 60 days of the receipt of the said notice together with further interest and other charges from the date of demand notice till the date of payment/realization.
2. The borrowers and co-borrowers despite being served with the said notice and having failed to repay the entire notice amount together with further interest and other charges, notice is hereby given to the borrowers and public in general that the undersigned has taken physical possession of the property described here in under in exercise of powers conferred on him/her under section 13(4) of the said act read with rule 8 of the said rules on 18th Day of December 2023.
3. The borrowers and co-borrowers in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of notice of Rs. 4,29,84,484.86/- (Rupees Four Crore Twenty Nine Lac Eighty Four Thousand Four Hundred Eighty Four and Eighty Six Paise Only) together with further interest and other charges from the date of demand notice till the date of payment/realization.
4. The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF MORTGAGE PROPERTY
All That Piece And Parcel Of Commercial Premises Being Unit No. 3, The Entire Third Floor, Admeasuring 2450 Sq. Ft., Carpet Area Along With Right Of Usage Of Common Passage Of The Third Floor In The Building Lok Bhavan, Lok Bharti Complex, Lok Bharti Road, Situated At Village Marol, Taluka Andheri (east), Mumbai -400047, Maharashtra, Having Property Boundaries : North : By Lok Bharti Road, South : By Industries, East : By Gamdevi Chsl, West : By Open Plot

Date: 18/12/2023
Place: Mumbai
Loan Account No : LN0000000012003

Yours Faithfully,
Authorised Officer
ORIX Leasing & Financial Services India Limited

SpiceJet Limited
CIN: L51909DL1984PLC258239
Regd. Office: Indira Gandhi International Airport, Terminal 1D, New Delhi-110037
Website: www.spicejet.com; email: investors@spicejet.com; T: +91 124 3913939; F: +91 124 3913844

NOTICE
Notice is hereby given that:
1. The 39th Annual General Meeting ("AGM") of the members of SpiceJet Limited (the "Company") will be held on Wednesday, the 10th day of January, 2024 at 3:30 p.m. through video conference and other audio visual means ("VC"). In terms of the General Circular No. 9/2023 dated September 25, 2023, issued by the Ministry of Corporate Affairs, Government of India and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 7, 2023 issued by the Securities and Exchange Board of India (collectively referred to as the "e-AGM Circulars") the AGM of the Company is being conducted through VC facility, which does not require physical presence of members at a common venue. The members may attend the AGM through VC facility or view the live webcast of the AGM at <https://meetings.kfintech.com>
2. In compliance with e-AGM Circulars, the electronic copies of Notice of the AGM and Annual Report for financial year 2022-23 have been sent to all the members whose e-mail IDs are registered with the Company/depository participant(s). The Annual Report along with Notice of the AGM is also available on website of the Company i.e. www.spicejet.com under the "Investors" section, website of stock exchange i.e. www.bseindia.com and website of KFin Technologies Limited ("KFinTech") i.e. <https://evoting.kfintech.com>. The dispatch of Notice of the AGM through e-mails has been completed on December 19, 2023.
3. Pursuant to Section 108 of the Companies Act, 2013 read with Rule 20 of Companies (Management and Administration) Rules, 2014 as amended, the Company is pleased to offer e-voting facility to the members to cast their votes electronically on all resolutions set out in the Notice convening the AGM. The Company has engaged the services of KFinTech to provide the e-voting facility. In terms of Circular No. SEBI/HO/CFD/CMD/CIR/P/2020/242 dated December 9, 2020 issued by the Securities and Exchange Board of India on the e-voting facility provided by listed companies and as part of increasing the efficiency of the voting process, e-voting process has been enabled to all individual shareholders holding securities in demat mode to vote through their demat account maintained with depositories/websites of depositories/depository participants. The detailed procedure and instructions for e-voting and participation in the AGM through VC facility are provided in the Notice of the AGM.
Members are informed that (a) the e-voting period commences on Saturday, January 6, 2024 at 9:00 a.m. and ends on Tuesday, January 9, 2024 at 5:00 p.m. The e-voting will not be allowed beyond the aforesaid date and time and the e-voting module shall be disabled by KFinTech upon expiry of aforesaid period; (b) members of the Company, holding shares either in physical form or in dematerialised form, as on the cut-off of date i.e. January 3, 2024, can cast their vote through e-voting or through e-voting system during the meeting; (c) members who have not cast their votes on the resolutions through e-voting and are otherwise not barred from doing so, shall be eligible to cast their vote through e-voting system available during the AGM; (d) a member may attend the AGM even after exercising his right to vote through e-voting, but shall not be eligible to vote at the AGM; and (e) a person who has become the member of the Company post-dispatch of Notice of the AGM and holds shares as on cut-off date i.e. January 3, 2023, may write to KFinTech on email IDevoting@kfintech.com requesting for the user ID and password. However, if you have already registered with KFinTech for e-voting, you can use your existing user ID and password for casting your votes.
In case of any queries, member may refer the Frequently Asked Questions (FAQs) for shareholders and e-voting User Manual for shareholders available at the download section of <https://evoting.kfintech.com> or contact Mrs. C Shobha Anand, V.P. KFin Technologies Limited, (Unit: SpiceJet Limited), Selenium Building, Tower-B, Plot No 31 and 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana - 500032. Tel No: 1800 309 4001 and E-mail ID: evoting@kfintech.com
4. members who have not registered their email addresses are requested to register their email addresses with respective depository participant(s) and members holding shares in physical mode are requested to update their email address with KFinTech at inward.ris@kfintech.com to receive copy of Annual Report for financial year 2022-23 along with Notice of AGM.
5. pursuant to Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Section 91 of the Companies Act, 2013 and the applicable rules made thereunder, the Register of Members and Share Transfer Books will remain closed from January 4, 2024 to January 10, 2024 (both days inclusive) for the purpose of the 39th AGM of the Company.

For SpiceJet Limited
Sd/-
Chandan Sand
Place: Gurugram
Date: December 19, 2023
Sr. VP (Legal) & Company Secretary

